

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.417 of 2001.

Tuesday this the 15th day of May 2001.

CORAM:

HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER

K.O.Cherian,
Sanitary Cleaner,
Health Unit, Southern Railway,
Trichur. Applicant

(By Advocate Shri T.C.Govindaswamy)

Vs.

1. Union of India represented by
The General Manager,
Southern Railway,
Head Quarters Office,
Park Town p.O.,
Chennai-3.
2. The Divisional Railway Manager,
Southern Railway,
Trivandrum Division,
Trivandrum-14.
3. The Chief Medical Superintendent,
Southern Railway,
Railway Hospital,
Petta, Trivandrum.
4. The Senior Divisional
Personnel Officer,
Southern Railway,
Trivandrum Division,
Trivandrum-14.
5. The Southern Railway Mazdoor Union,
Trivandrum Division,
Trivandrum-14,
(through its Secretary).
6. O.R.Prakasan,
Sanitary Cleaner,
Southern Railway,
Trivandrum Central Railway
Station, Trivandrum. Respondents

(By Advocate Shri K.V.Sachidanandan)

The application having been heard on 15.5.2001, the Tribunal
on the same day delivered the following:

O R D E R

HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER

It is submitted by the learned counsel on both sides that the O.A. can be disposed of by permitting the applicant to submit a representation to the 2nd respondent and to direct the 2nd respondent to pass appropriate orders within a time frame keeping the interim orders in force, till the disposal of the representation.

2. Accordingly, O.A. is disposed of permitting the applicant to submit a representation to the 2nd respondent through proper channel within one week from today. If such a representation is received, the 2nd respondent shall consider the same and pass appropriate orders as expeditiously as possible. The interim order dated 11.5.2001 shall continue to be in force till the disposal of the representation.
3. The 2nd respondent before disposing of the representation of the applicant, shall give notice to all those who are likely to be affected.
4. No costs.

Dated the 15th May 2001.



A.M. SIVADAS
JUDICIAL MEMBER

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